

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4085
ANSWERED ON:26.08.2011
TAX EVASION CASES
Ganpatrao Shri Jadhav Prataprao;Sinh Dr. Sanjay

Will the Minister of FINANCE be pleased to state:

- (a) the details of the cases of tax evasion going on in various courts alongwith the details of the amounts involved therein, category-wise, court/ tribunal-wise;
- (b) whether several group companies take such cases to the court and concerned Government personnel do not present Government side of the cases before the court resulting in the non-payment of the pending tax dues in those cases;
- (c) the reaction of the Government in this regard alongwith the details of the corrective steps taken in this regard; and
- (d) the details of the progress made as a result of said steps?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): The details of cases of tax evasion relating to direct and indirect taxes alongwith the details of the amounts involved therein pending before Tribunals, High Courts and Supreme Court are given in Annexure.
- (b) to (d): The Government has a system of representation in tax evasion cases at all levels. Assessees as well as Department, if aggrieved, by the orders of lower authorities take the cases before higher forum. Every effort is made for strong representation by the representatives of the Government in various Tribunals/Courts. In Tribunals, these cases are represented by the Departmental representatives whereas in High Courts and Supreme Court by Central Government Standing Counsels as well as through appointment of Special Counsels in cases involving substantial revenue, wider impact or cases with complexity etc. However, directives to field formations are issued from time to time with a view to further improve the representation before Tribunals and Courts.